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CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

LIBRARY

OA. 350/229/2020

Date of order: 16.10.2020

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Subhas Bangari, working as Jeep Driver at
Pooling Shed under SSE (TRS), Santragachi,
Residing at Sahebpara, Jagacha, P.S. Santragachi,
P.O. Jagacha, Howrah- 711 111.

..... Applicant.

-Versus-

1. Union of India, Service though the Secretary,
Ministry of Railway, Railway Board,
Rail Bhawan, New Delhi - 110001.
2. General Manager, S.E. Rly, 11, Garden Reach
Road, Kolkata - 43.
3. The Divisional Railway Manager,
S.E. Rly Kharagpur, PO+PS - Kharagpur-
721 301, Dist. - Paschim Midnapur.
4. Senior Divisional Electrical Engineer(OP),
S.E. Rly. P.O. Kharagpur, Dist- Paschim
Medinipur, Pin - 721 301.

..... Respondents.

For the Applicant : Mr. S. K. Bhowmick, Counsel

For the Respondents : Mr. R. K. Sharma, Standing Counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard both.

2. This OA has been preferred by the applicant to seek the following reliefs:

"8.i) An order or direction do issue upon the respondents to consider his representation submitted on 11.11.2019 and regularize his job as Jeep Driver under Sr. Divisional Electrical Engineer (TRS), Santragachi or any other department where vacancy is exist according to the applicants qualification within Kharagpur Division.

(ii) Any other or further direction or directions be issued which this Tribunal may deem fit and proper."

3. Since the applicant has preferred a representation on 11.11.2019 seeking the same reliefs as in the present OA while his representation is yet to be disposed of, and since no fruitful purpose would be served in calling for a reply in this matter unless the representation is suitably decided by the respondent authorities, we propose to dispose of the OA at the admission stage itself.

4. Accordingly, we direct the concerned respondent authority to consider the grievance of the applicant, as highlighted in his representation dated 11.11.2019 and after proper verification of records, to decide the same in accordance with law issuing an appropriate order or a reasoned and speaking order, within a period of 2 months from the date of receipt of copy of this order.

5. It is made clear that we have not entered into the merits of this matter and therefore, all points are kept open for consideration.

6. The present OA accordingly stands disposed of. No costs.

(Dr. Nandita Chatterjee)
Member (A)

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(Bidisha Banerjee)
Member (D)

